

DIVISION BENCH
COURT - II

P-107

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/136(KB)2022
IA(I.B.C)/268(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29TH APRIL 2024

IN THE MATTER OF	CENTRAL BANK OF INDIA VS SUSHIL KUMAR BHANSALI
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Debnath Ghosh, Adv.] For the Financial Creditor
Mr. Biswaroop Mukherjee, Adv.]
Ms. Usha Doshi, Adv.]

Ms. Shreya Chaudhary, Adv.] For the Resolution Professional
Mr. Brinda Bidasaria, RP]

ORDER

1. Learned Counsel for the Financial Creditor present. Learned Counsel for the Resolution Professional present.
2. In the order dated 12th February, 2024, learned Counsel Mr. Abhishek Sikdar appeared on behalf of the Personal Guarantor. Therefore, ten days' time is given to the Personal Guarantor to raise an objection to the report of the Resolution Professional.
3. Heard. **Reserved for orders.**

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)